

CENTRAL ELECTRICITY REGULATORY COMMISSION

NEW DELHI

Petition No. 365/TT/2018

- Subject** : Petition for determination of transmission tariff from COD to 31.3.2019 in respect of two assets under “Transmission System associated with DGEN (1200 MW) of Torrent Power Limited in Western Region.
- Date of Hearing** : 12.9.2019
- Coram** : Shri P.K. Pujari, Chairperson
Dr. M. K. Iyer, Member
Shri Indu Shekar Jha, Member
- Petitioner** : Power Grid Corporation of India Ltd.
- Respondents** : Madhya Pradesh Power Management Company Ltd. and Others
- Parties present** : Shri Zafrul Hasan, PGCIL
Shri S. S. Raju, PGCIL
Shri Pankaj Sharma, PGCIL
Shri B.D. Das PGCIL

Record of Proceedings

The representative of the petitioner submitted that the instant petition is filed for determination of transmission tariff for Asset 1- Extension of 220 kV Navsari (GIS) Sub-station: 2 Nos line bays and Asset 2- Extension of 400 kV Vadodara (GIS) Sub-station: 3 nos of bays (2 nos line bays and 1 no. bus reactor bay) including 1x125 MVAR, 400 kV Bus reactor under “Transmission System associated with DGEN (1200 MW) of Torrent Power Ltd” in Western Region. He further submitted that the transmission scheme was scheduled to be put into commercial operation by May, 2018, matching with the execution schedule of TEL (DGEN) TPS–Vadodara 400 kV D/C line and Navsari (POWERGRID)-Bhestan (GETCO) 220 kV D/C line implemented through TBCB route. Asset-1 was put into commercial operation on 20.5.2018 and Asset-2 on 27.8.2018. Thus, there is time over-run in case of Asset-2.

2. The representative of the petitioner submitted that the instant transmission assets have not been put to use because the lines to be constructed through TBCB route have been abandoned and the licence of the licensee has been cancelled. He sought the approval of the COD of the instant assets under proviso (ii) of Regulation 4(3) of the 2014 Tariff Regulations. He submitted that generation of DGEN is affected by the gas shortage and its PLF is only 25 to 30% and it is evacuating power through the existing 400 kV DGEN to Navsari Extension Sub-station ISTS



line. He submitted that the associated transmission lines are coming under system strengthening scheme and are likely to come up in next 12-13 months. He further submitted that LTA agreement of 1200 MV with Torrent Power Limited was signed on 19.12.2016 and the same has not been operationalized. The bays of the petitioner are ready and the same needs to be serviced. He submitted that the generator has not made it clear whether it intends to use the transmission system or not.

3. The Commission directed the petitioner to deliberate the issue of use of the instant assets with the generator and explore a viable solution of using the line. The Commission further directed the petitioner to submit the following information on affidavit with advance copy to the beneficiaries by 14.10.2019:-

- a) Year wise discharge statement of initial spares for Assets-1 and 2.
- b) Break-up of balance and Retention payment in Form-7.
- c) The time over-run in case of Asset-2 is attributed to the non-availability of shut down in peak season, furnish the details and documents, if any, related to shut down i.e when it applied and when it received approval for shutdown.

4. The petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

sd/-
(V. Sreenivas)
Dy. Chief (Legal)

